

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1446
ANSWERED ON MONDAY, THE 11th MARCH, 2013**

PAYMENTS FOR LOBBYING BY INDIAN COMPANIES

QUESTION

1446. SHRI T. K. RANGARAJAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Indian companies are allowed to pay in foreign exchange for lobbying in foreign countries;
- (b) whether there is any limit for such payments;
- (c) the total amount of foreign exchange used by Indian companies for lobbying; and
- (d) the names of Indian companies that have used foreign exchange for lobbying in foreign countries?

ANSWER

THE MINISTER OF STATE
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI SACHIN PILOT)

(a) to (d):- Lobbying in foreign countries is regulated by the laws of the country concerned. In the Companies Act, 1956 there is no provision relating to lobbying and Indian companies are not required under the Companies Act to make disclosures concerning this subject.
